

**IN THE NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH, BENGALURU**
[Through Physical hearing/VC Mode (Hybrid)]

ITEM No.32
C.A.Nos.8, 96, 106, 107/2022,
01/2023 & Contempt Petition 05/2024 in
C.P.No.102/BB/2021

IN THE MATTER OF:

Dr. Madhukar G. Angur ... Petitioner
Vs.
Shri Abhay Govind Chebbi & Ors. ... Respondents

Order under Section 241-242, 59 of Companies Act, 2013

Order delivered on: 24.06.2024

CORAM:

SH. K. BISWAL
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Ms. Ashima Mandla
For the Respondent : Shri Shyam Sundar, Sr. Counsel with
Ms. Vandana.P.L

ORDER

1. Heard the Ld. Counsel appearing for the Petitioner and the Ld. Sr. Counsel appearing for the Respondent.
2. It is noticed that vide Order dated 20.06.2024 the Petition number has been wrongly recorded as C.P. (CAA)No.102/BB/2021 instead of C.P.No.102/BB/2021. Considering the typographical mistake, the Order dated 20.06.2024 stands modified to the above extent.
3. During the course of hearing, both the parties stated that the Hon'ble High Court of Karnataka vide Order dated 22.06.2024 has granted 30 days of extension from today to dispose of the Application for vacating the interim order filed by the Petitioner before this Tribunal. Therefore, Ld. Counsel for the Petitioner is directed to file copy of the aforesaid order within a period of three days from today.
4. **Order Reserved in C.A.Nos.96, 106 and 107/2022.** Meanwhile, both the parties are directed to file written synopsis, in not more than 4-5 pages in total by 28.06.2024, after duly serving the copy on the other side. The interim Order granted on 25.05.2022 is extended till the pronouncement of orders.

-Sd-
MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

-Sd-
K. BISWAL
MEMBER (JUDICIAL)